

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7128-7129/2024

(Arising out of impugned final judgment and order dated 05-02-2024 in FAO No. 520/2024 05-02-2024 in FAO No. 523/2024 passed by the High Court Of Punjab & Haryana At Chandigarh)

ASHOK KUMAR GARG

Petitioner(s)

VERSUS

NATIONAL HIGHWAYS AUTHORITY OF INDIA & ORS.

Respondent(s)

(IA No.71436/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-04-2024 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR**

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv. (NP)
Mr. Mandeep Nagpal, Adv.
Mr. Siddharth Mittal, AOR
Mr. Deepak Agarwal, Adv.
Mr. Abhijeet Varshney, Adv.
Mr. Darshan Sejwal, Adv.
Mr. Prabhat Kumar, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

**Matters stand adjourned by two weeks to enable the respondent-
NHAI to enter appearance.**

**(KAPIL TANDON)
COURT MASTER (SH)**

**(NIDHI WASON)
COURT MASTER (NSH)**